

ment on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each :—

- (i) Supplementary Statement No. III.—
Third Session, 1967
(Fourth Lok Sabha).
- (ii) Supplementary Statement No. XI—
Second Session, 1967.
(Fourth Lok Sabha)
- (iii) Supplementary Statement No. IX—
First Session, 1967
(Fourth Lok Sabha)
- (iv) Supplementary Statement No. XI—
Sixteenth Session, 1966
(Third Lok Sabha)
- (v) Supplementary Statement No. XIII—
Fifteenth Session, 1966
(Third Lok Sabha)

[Placed in Library, See No. LT-274/68].

SHRI S. M. BANERJEE *rose*—

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) G.S.R. 35 published in Gazette of India, dated the 13th January, 1968.
- (ii) The Indian Police Service (Pay) Amendment Rules, 1967, published in Notification No. G.S.R. 36 in Gazette of India, dated the 13th January, 1968.
- (iii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1967, published in Notification No. G.S.R. 37 in Gazette of India, dated the 13th January, 1968.
- (iv) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1967, published in Notification No. G.S.R. 38 in Gazette of India, dated the 13th January, 1968.
- (v) G.S.R. 39 published in Gazette of India, dated the 13th January, 1968, making certain amendment in the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (vi) G.S.R. 40 published in Gazette of India, dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (vii) The Indian Police Service (Cadre) Rules, 1967, published in Notification No. G.S.R. 41 in Gazette of India, dated the 13th January 1968.
- (viii) The Indian Police Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 51 in Gazette of India, dated the 13th January, 1968.
- (ix) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1968, published in Notification No. G.S.R. 245 in Gazette of India, dated the 10th February, 1968.
- (x) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1968, published in Notification No. G.S.R. 248 in Gazette of India, dated the 10th February, 1968.
- (xi) The All India Services (Medical Attendance) Amendment Rules, 1968, published in Notification No. G.S.R. 290 in Gazette of India, dated the 17th February, 1968.
- (xii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1968, published in Notification No. G.S.R. 291 in Gazette of India, dated the 17th February, 1968.
- (xiii) The All India Services (Commutation of Pension) Amendment Regulations, 1968, published in Notification No. G.S.R. 292

[Shri Parimal Ghosh]

in Gazette of India, dated the 17th February, 1968.

[Placed in Library, See No. LT-275/68].

12-40 HRS.

ESTIMATES COMMITTEE

TWENTY-NINTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Twenty-ninth Report of the Estimates Committee in the Ministry of Railways—Commercial and other cognate matters—travel concessions allowed to railway employees.

12-40½ HRS.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government business in Lok Sabha during the week commencing 4th March 1968 will consist of :

- (1) Further discussion on the Railway Budget for 1968-69;
- (2) Discussion on the Report of Dr. R. K. Hazari; and
- (3) General discussion on General Budget for 1968-69.

SHRI S. M. BANERJEE (Kanpur) : I want to say something on this.

MR. SPEAKER : I have called Mr. Birla.

SHRI S. M. BANERJEE : This should be approved by the House.

MR. SPEAKER : Item 5 is not to be approved, I am sure about this.

SHRI S. M. BANERJEE : I wanted to speak on item 5. I shouted.

MR. SPEAKER : It has to be approved, you said. It is a statement by the Minister of Parliamentary Affairs. I do not think anything has to be approved now. Mr. Birla.

SHRI S. M. BANERJEE : Should we take it that we cannot ask any question on this?

MR. SPEAKER : Is he making his speech, or shall I call somebody else?

SHRI S. M. BANERJEE : You are angry.

श्री मधु लिमये (मुंगेर) : माननीय सदस्य एगोरेशन के बारे में कुछ कह सकते हैं।

MR. SPEAKER : I do not know. I am completely exhausted. I am completely down.

श्री मधु लिमये : वह बात दूसरी है।

SHRI S. M. BANERJEE : We are not exhausted.

MR. SPEAKER : You have brought me to this level. I am not allowing any one.

SHRI S. M. BANERJEE : Ask somebody else to preside.

MR. SPEAKER : Come along, you do. Then you will understand this kind of lawlessness.

SHRI S. M. BANERJEE : It is not lawlessness.

SHRI DHIRESWAR KALITA (Gauhati) : On a point of order.

MR. SPEAKER : At this rate, I will have to adjourn the House. If you do not want the House to function, I can only adjourn the House.

SHRI DHIRESWAR KALITA : On item 5 I have to say something.

MR. SPEAKER : There is no point of order there. Mr. Birla. You have taken 15 minutes. Please take another 5 minutes.

12-42 HRS.

RAILWAY BUDGET—GENERAL DISCUSSION—Contd.

SHRI R. K. BIRLA (Jhunjhunu) : At the very outset, I am thankful to you for having allowed me to continue my speech on the Railway Budget which I could not conclude yesterday on account of shortage of time. I would, therefore, now start from the point where I had stopped last evening.

I was drawing the attention of the hon. Minister to a very important point, and that point was fuel consumption by the